GOVERNMENT OF INDIA MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA UNSTARRED QUESTION NO. 2420 TO BE ANSWERED ON 3RD AUGUST, 2021

BPL CARDS

2420. PROF. SOUGATA RAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government noticed that a large number of un-deserved people obtained BPL Ration Cards in the country;
- (b) if so, the steps taken to verify the facts; and
- (c) the steps taken to ensure BPL Cards to the deserving poor people of the country?

ANSWER

MINISTER OF STATE FOR MINISTRY OF RURAL DEVELOPMENT AND CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SADHVI NIRANJAN JYOTI)

- (a): Under the National Food Security Act, 2013 (NFSA), the coverage of eligible households/ beneficiaries under the Targeted Public Distribution System (TPDS) has been de-linked from the erstwhile poverty estimates and is linked to population estimates. Thus, no Below Poverty Line (BPL) category ration cards are issued under NFSA. With the adoption of NFSA in all States/UTs, the ration cards are issued to eligible households/ beneficiaries under the following two categories of the Act, namely –
- (i). Antyodaya Anna Yojana (AAY), and
- (ii). Priority Households (PHH)

Further, under NFSA, the operational responsibilities of identification of eligible households/beneficiaries under the Act, issuance of AAY/PHH ration cards to them as per their eligibility, up to the availability of quota in NFSA coverage, after proper verification of eligibility, including field verification, etc. rests with the respective State/UT.

- (b): Does not arise.
- (c): Does not arise.
